

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-1” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

**ITA No.1035/Del/2018
Assessment Year : 2014-15**

Smt. Seema, C/o-M/s. RRA TaxIndia, D-28, South Extension, Part-1, New Delhi-110049. PAN-AXGPS2141D	vs	ITO, Ward-11(3), Faridabad.
APPELLANT		RESPONDENT
Appellant by	Sh. Tarun Kumar, Adv. & Sh. Deepesh Garg, Adv.	
Respondent by	Sh. Farhat Khan, Sr.DR	
Date of Hearing	01.04.2021	
Date of Pronouncement	01.04.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), Faridabad dated 22.12.2017.

2. The learned counsel for the assessee, vide its letter dated 30.03.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 01st April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI